The Haryana Public Service Commission (Additional Functions) Act, 1974

Act 21 of 1974

Keyword(s):
Public Service, Government Job, Recruitment

Amendment appended: 7 of 2005

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THE HARYANA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS) ACT, 1974

TABLE OF CONTENTS

Sections

1. Short title and extent.
2. Definitions.
3. Additional function.
4. Repeal.
THE HARYANA PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS) ACT, 1974

(HARYANA ACT No. 21 OF 1974)

(Received the assent of the Governor of Haryana on the
30th July, 1974, and first published for General
Information in Haryana Government Gazette
(Extraordinary), Legislative Supplement Part I
of August 1, 1974.)

<table>
<thead>
<tr>
<th>1</th>
<th>2</th>
<th>3</th>
<th>4</th>
</tr>
</thead>
<tbody>
<tr>
<td>Year</td>
<td>No.</td>
<td>Short title</td>
<td>Whether repealed or otherwise affected by legislation</td>
</tr>
<tr>
<td>1974</td>
<td>21</td>
<td>The Haryana Public Service Commission (Additional Functions) Act, 1974</td>
<td>Amended by Haryana Act 4 of 1986&lt;sup&gt;2&lt;/sup&gt; Amended by Haryana Act 8 of 2004&lt;sup&gt;3&lt;/sup&gt;</td>
</tr>
</tbody>
</table>

An Act
to provide for the recruitment of certain "[local bodies' officers and other body corporate's officers] through the Haryana Public Service Commission.

Be it enacted by the Legislature of the State of Haryana in the Twenty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Haryana Public Service Commission (Additional Functions) Act, 1974.

   (2) It extends to the whole of the State of Haryana.

2. In this Act, unless the context otherwise requires,—

   (a) "body corporate" means —

   (i) Haryana Electricity Regulatory Commission ;

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1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 28th June, 1974, page 848.
2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 19th February, 1986, page 328.
5. Inserted by *ibid.*
OR

(ii) Haryana Vidyut Prasaran Nigam Limited,
Haryana Power Generation Corporation Limited,
Uttar Haryana Bijli Vitran Nigam Limited or
Dakshin Haryana Bijli Vitran Nigam Limited;

OR

(iii) any other Corporation incorporated under any other law
for the time being in force or a Company registered
under the Companies Act, 1956 (1 of 1956) and under
the administrative control of the State Government;

(aa) "Commission" means the Haryana Public Service
Commission;

(b) "local authority" means a municipal committee, notified
area committee, Town Improvement Trust, Panchayat
Samiti or any other authority legally entitled to, or
entrusted by the State Government with, the control or
management of a municipal or local
fund; and

(c) "recruitment" means direct appointment or appointment
of an official by transfer or promotion other than transfer
or promotion in the cadre of the same service.

1. Additional Functions.

Notwithstanding anything contained in any other law for the
time being in force, the Commission shall recruit such posts carrying an
initial pay of eight thousand rupees or above per mensem under a local
authority or under a body corporate as the State Government may, by
notification in the Official Gazette, direct:

Provided that it shall not apply to the—

(i) recruitment made for a period not exceeding six
months; and

(ii) recruitment of an Executive Officer of a municipal

2. Repeal.

4. The Punjab Public Service Commission (Additional Functions)
Act, 1955 (Punjab Act 9 of 1955), in its application to the State of Haryana,
is hereby repealed.

HARYANA GOVT. GAZ. (EXTRA.), JULY 7, 2005
(ASAR. 16, 1927 SAKA)

PART I
LEGISLATIVE DEPARTMENT
Notification
The 7th July, 2005

No. Leg. 10/2005.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 29th June, 2005, and is hereby published for general information:—

HARYANA ACT NO. 7 OF 2005

THE HARYANA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS) AMENDMENT ACT, 2005

An

Act

further to amend the Haryana Public Service Commission (Additional Functions) Act, 1974

Be it enacted by the Legislature of the State of Haryana in the fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Haryana Public Service Commission (Additional Functions) Amendment Act, 2005.

2. In the long title of the Haryana Public Service Commission (Additional Functions) Act, 1974 (hereinafter called the principal Act), for the words 'local bodies’ officers and other body corporate’s officers', the words "local bodies’ officers" shall be substituted.

3. For clauses (a) and (aa) of section 2 of the principal Act, the following clause shall be substituted, namely:

'(a) "Commission" means the Haryana Public Service Commission;'.

4. For section 3 of the principal Act, the following section shall be substituted, namely:

"3 Additional Functions.—Notwithstanding anything contained in any other law for the time being in force, recruitment to all posts carrying an initial pay of eight thousand rupees or above per mensem under a local authority shall be made through the Commission:

Short title.
Amendment of long title of Haryana Act 21 of 1974
Amendment of section 2 of Haryana Act 21 of 1974.
Provided that it shall not apply to the
(i) recruitment made for a period not exceeding six months; and
(ii) recruitment of an Executive Officer of a municipal committee under the Haryana Municipal Act, 1973.”.

5. (1) The Haryana Public Service Commission (Additional Functions) Amendment Ordinance, 2005 (Haryana Ordinance No. 1 of 2005), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.
The 7th July, 2005

No. Leg. 10/2005.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 29th June, 2005, and is hereby published for general information :—

HARYANA ACT NO. 7 OF 2005

THE HARYANA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS) AMENDMENT ACT, 2005

An Act

further to amend the Haryana Public Service Commission (Additional Functions) Act, 1974

Be it enacted by the Legislature of the State of Haryana in the fiftieth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Public Service Commission (Additional Functions) Amendment Act, 2005.

2. In the long title of the Haryana Public Service Commission (Additional Functions) Act, 1974 (hereinafter called the principal Act), for the words "local bodies’ officers and other body corporate’s officers", the words "local bodies’ officers" shall be substituted.

3. For clauses (a) and (aa) of section 2 of the principal Act, the following clause shall be substituted, namely :—

'(a) "Commission" means the Haryana Public Service Commission;'.

4. For section 3 of the principal Act, the following section shall be substituted, namely :—

"3 Additional Functions.—Notwithstanding anything contained in any other law for the time being in force, recruitment to all posts carrying an initial pay of eight thousand rupees or above per mensum under a local authority shall be made through the Commission :
Provided that it shall not apply to the

(i) recruitment made for a period not exceeding six months; and

(ii) recruitment of an Executive Officer of a municipal committee
under the Haryana Municipal Act, 1973.”.

5. (1) The Haryana Public Service Commission (Additional Functions)
Amendment Ordinance, 2005 (Haryana Ordinance No. 1 of 2005), is hereby
repealed.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be deemed to
have been done or taken under the principal Act, as amended by this Act.

R. S. MADAN,
Secretary to Government Haryana,
Legislative Department.